

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

RP 41/94 : Date of order : 12.12.94
(DA 464/93)

Union of India & Others : Petitioners

V/s

Islamuddin & Others : Respondents

Mr. Manish Bhandari : Counsel for the petitioners

Mr. P.V. Calla : Counsel for the respondents.


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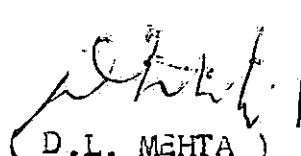
Hon'ble Mr. Justice D.L. Mehta, Vice Chairman.

Hon'ble Mr. O.P. Sharma, Member (Administrative)

PER HON'BLE MR. JUSTICE D.L. MEHTA, VICE CHAIRMAN

Heard the learned counsel for the parties. Mr. Manish Bhandari submits that under the scheme, they cannot give appointments or benefits to those persons who have submitted false certificates ^{and} on the basis of such false certificate, succeeded in getting appointments. It is a matter which falls within the discretion of the respondents that no leniency should ~~be~~ be shown to persons who have committed a crime. In fact, it is advisable to take preventive measures, if false certificates are being filed for claiming appointment. However, no Review Petition can be entertained on this point. The Review Petition is dismissed.


(O.P. SHARMA)
MEMBER(A)


(D.L. MEHTA)
VICE CHAIRMAN